

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).10284/2023

(Arising out of impugned final judgment and order dated 08-12-2022 in CR MBA No. 4675/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

UNION OF INDIA

Petitioner(s)

VERSUS

VIJAY CHAUDHARY @ VIJAY KUMAR

Respondent(s)

(IA No. 142826/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 142827/2023 - EXEMPTION FROM FILING O.T.)

Date : 31-10-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR  
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mrs. Aishwarya Bhati, Ld. ASG (N.P.)  
Ms. Shagun Thakur, Adv.  
Mr. Sanjay Kumar Tyagi, Adv.  
Mr. Siddhant Kohli, Adv.  
Ms. Jyoti Zongluju, Adv.  
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Pranaya Kumar Mohapatra, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing certified copy of the impugned judgment and O.T. are allowed.

In view of the letter circulated by learned counsel for the petitioner seeking adjournment, the matter stands adjourned for two weeks.

List the matter on 24.11.2023.

(VIJAY KUMAR)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)